

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 18387/2025

[Arising out of impugned final judgment and order dated 07-04-2025 in CRLM No. 58463/2025 passed by the High Court of Judicature at Patna]

PANKAJ @ PANKAJ SINGH

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(IA No. 240018/2025 - EXEMPTION FROM FILING O.T.
IA No. 290337/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 240020/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 23-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) :Mr. Somesh Chandra Jha, AOR
Mr. Akash Kishore, Adv.
Mr. Abhishek Srivastava, Adv.
Mr. Animesh Rajoriya, Adv.
Mr. Uttam Singh, Adv.

For Respondent(s) :Mr. Anshul Narayan, Addl. Standing Counsel, Adv.
Mrs. Vineeta Singh, Adv.
Mr. Anshuman Harsh, Adv.
Mr. Indraaj, Adv.
Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner has submitted that the petitioner has joined the investigation.
2. Learned counsel for the respondent prays for and is allowed one week's further time for filing counter affidavit.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)